

**INCOME TAX APPELLATE TRIBUNAL
MUMBAI 'B' BENCH, MUMBAI**

**[Coram: Pramod Kumar (Vice President)]
and Aby T Varkey (Judicial Member)]**

ITA No.1513/Mum/2022
Assessment Years: 2022-23 to 2026-27

National Institute of Securities Markets **Appellant**
*3rd Floor, NISM Bhavan, Plot No.82, Sector-17,
Vashi Navi Mumbai 400703 [PAN: AAAAN4685M]*

Vs.

Commissioner of Income Tax (Exem),
Mumbai **Respondent**

Appearances:

Sumit Mantri *for the appellant*

Chetan M. Kacha *for the respondent*

Date of concluding the hearing : August 24, 2022

Date of pronouncement the order : August 24, 2022

O R D E R

Per Pramod Kumar, VP:

1. By way of this appeal, the assessee-appellant has challenged the correctness of the order dated 06th April 2022, passed by the learned CIT(A) in the matter of assessment u/s. 10 (23C) (iv) of the Income Tax Act, 1961 for the assessment years 2022-23 to 2026-27.

2. At the outset in this case learned counsel of the assessee submitted that he is withdrawing the appeal. Learned Departmental Representative did not have any objection to this proposition.

3. In view of the above position, we hereby grant the permission to withdraw the appeal. The appeal is, therefore, dismissed as withdrawn.

4. In the result, this appeal is dismissed as withdrawn. Pronounced in the open court today on the 24th day of August 2022.

Sd/-
Aby T Varkey
(Judicial Member)

Sd/-
Pramod Kumar
(Vice President)

Mumbai, dated the 24th day of August 2022.

Copies to:

(1)	<i>The Appellant</i>	(2)	<i>The respondent</i>
(3)	<i>CIT</i>	(4)	<i>CIT(A)</i>
(5)	<i>DR</i>	(6)	<i>Guard File</i>

By order

*Assistant Registrar/Sr.PS
Income Tax Appellate Tribunal
Mumbai benches, Mumbai*